

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION No.1127 of 1996
DATE OF DECISION : 24-09-96.

Kum. G.Srivalli

.. Applicant.

Vs

1. The Telecom District Manager,
Kurnool-518 050.
2. The Chief General Manager,
Telecommunications, A.P.
Hyderabad-500 001.
3. The Director-General, Telecom
(reptg.Union of India),
New Delhi-110 001. .. Respondents.

Counsel for the Applicant : Mr.C.Suryanarayana

Counsel for the Respondents : Mr. N.R.Devaraj,Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.C.Suryanarayana, learned counsel for the applicant and Mr. Satyanarayana for Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA is unmarried daughter of one late Mr.G.Sadasiva Reddy who died on 14-02-95 while working as Technical Supervisor at Kurnool. He left behind him his widow, 3 married daughters and un-married daughter who is the applicant herein. It is stated that she and her mother got terminal benefits of Rs.1,93,494/- in addition to family pension of about Rs.2,000/- per month. They have a plot of land, though dry land, to the extent of 2 acres. The applicant submits that her father incurred debt to the tune of Rs.2.5 lakhs for his medical treatment and also marriage of her sisters. She filed a representation for considering her for a post commensurate with the qualification against compassionate ground appointment. That representation was rejected by the high power circle

committee by the impugned order No.TA/STA(R)/13-98/95 dated 04-06-96 (Annexure-1).

3. This OA is filed challenging the above impugned order and for a consequential direction to appoint her on compassionate ground.

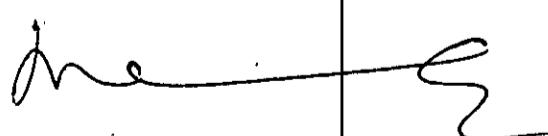
4. This Bench is consistently holding the view that whenever a compassionate ground appointment is rejected by the high power circle committee, the applicant should approach the Member Personnel incharge of Telecommunication for reconsideration of the issue. As in this case, her case for compassionate ground appointment had been rejected by the high power circle committee, she may now approach the Member Personnel in this connection.

5. In the result, the following direction is given:-

The applicant, if so advised, may file a detailed representation to the Member Personnel of the Telecommunication Department, ~~and sending a representation~~ ^{the same} by RPAD for considering her case for ~~considerable~~ ^{or appointment to} post against the compassionate ground quota. If such a representation is received the Member Personnel will dispose of the same in accordance with rules within a period of three months from the date of receipt of a copy of that representation.

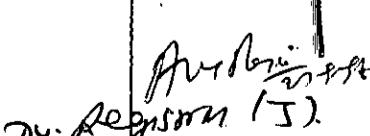
6. The OA is disposed of as above at the admission stage itself. No costs.

(Registry should send a copy of this OA with the enclosures along with the judgement to the Member Personnel, Telecommunication Board)


(R.RANGARAJAN)
MEMBER(ADMN.)

Dated : The 24th September 1996.
(Dictated in Open Court)

SPR


Dy. Registrar (I)

Copy to:-

1. The Telecom District Manager, Kurnool.
2. The Chief General Manager, Telecommunications, A.P. Hyd.
3. The Director General, Telecom(reptg. Union of India) New Delhi.
4. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.
8. member personnel, Telecommunications
Sanchalan Bhawan, New Delhi (with copy of it).

Rsm/-

Q. 10/10/96

02.11.27/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN, M(A)

DATED:

24/9/96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

D.A. NO.

1127/96

ADMITTED AND INTERIM DIRECTION
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

NOT

No Specie Copy

